

High Court of Tripura

Agartala

Order

Dated, Agartala, the 2nd February, 2019

In Order No.73, dated 25.02.2015 issued by the High Court, Section 436 of Cr.P.C written in the first line of Paragraph 01 shall be read as Section 437 of Cr.P.C.

By Order,

sd/—

(A. Debbarma)
Registrar (Judicial)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2019/ 1198-1209 February 2, 2019

Copy to:

01. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
02. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
03. The District & Sessions Judge, South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/ West Tripura Judicial District, Agartala/ North Tripura Judicial District, Dharmanagar/ Khowai Judicial District, Khowai/ Unakoti Judicial District, Kailashahar/ Dhalai Judicial District, Ambassa/ Sepahijala Judicial District, Sonamura for information and compliance. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeship for information and compliance. They are also requested to circulate the same amongst all the Bar Association under their respective judgeship for information;
04. The PA to the Registrar General, High Court of Tripura, Agartala;
05. The Registrar (Vigilance), High Court of Tripura, Agartala;
06. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
07. The Joint Registrar, High Court of Tripura, Agartala;
08. The Deputy Registrar (s), High Court of Tripura, Agartala;
09. The Chief Librarian, High Court of Tripura, Agartala;
10. The Asstt. Registrars, High Court of Tripura, Agartala;
11. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura &
12. Order File.


Registrar (Judicial)